

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. ST/38 /2008-SM[BR]

Date 06/06/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S BHARAT SANCHAR NIGAM LTD.
THE GENERAL MANAGER, TELECOM DISTT.,
BHARAT SANCHAR NIGAM LTD., PAHASU HOUSE,
ALIGARH.
M/S BHARAT SANCHAR NIGAM LTD.

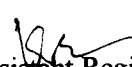
Appellant

Vs
Respondent

C.C.E. LUCKNOW

am directed to transmit herewith a certified copy of **Final order No. 875 /2008 –SM[BR]&S/370 /2008** dated 2.6.2008

passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar

(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. LUCKNOW

7-A, ASHOK MARG, LUCKNOW.

2. Adv. / Consult SHRI M.M.SUDAN ADV.

13, LAWYERS CHAMBERS DELHI HIGH COURT
NEW DELHI

3. S.D.R.

4. ~~J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

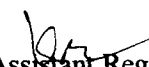
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, NEW DELHI
PRINCIPAL BENCH NEW DELHI**

ST/Stay/164 of 2008-SM (BR)
Service Tax Appeal No.38 of 2008 –SM (BR)

[Arising out of Order-in-Appeal No.123-CE/2007[ST] dated 15.10.2007
passed by the Commissioner of Central Excise (Appeals), Lucknow]

Date of Hearing/ Decision:2.6.2008

For approval and signature:

Hon'ble Mr. P.K. Das, Member (Judicial)

1. Whether Press Reporters may be allowed to see CESTAT (Procedure) Rules, 1982.	
2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	:
3. Whether Their Lordships wish to see the fair copy of the Order?	:
4. Whether Order is to be circulated to the Departmental authorities?	:

M/s. B.S.N.L

...Appellants
[Rep. by Shri M.M. Sudan, Advocate]

Vs.

CCE, Lucknow

....Respondent
[Rep. by Shri B.S. Suhag, DR]

CORAM: Mr. P.K. Das, Member (Judicial)

Final Order No. 375/08-SM(BR) Dated: 02.06.2008

Per P.K. Das: Stay order No. 370/08-SM(BR)

The Appellant is a Public Sector Undertaking. They failed to produce Clearance Certificate from the Committee of Disputes. So, the appeal is dismissed for failure to produce the COD Clearance Certificate.

However, the Appellant is at liberty for restoration of the appeal as and when the COD Clearance Certificate is obtained.

Order dictated & pronounced in open court on 02.06.2008.

(P.K. Das)
Member (Judicial)

Ckp.